

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

RECORD OF PROCEEDINGS

Petition No.255/2009

Subject: Approval of tariff for National Capital Thermal Power Station, Stage-I (840 MW) for the period from 1.4.2009 to 31.3.2014.

Date of hearing: 18.3.2010

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NTPC Ltd

Respondents: UPPCL, NDPL, BSES-BRPL, BSES-BYPL, and NDMC.

Parties present: Shri Ajay Garg, NTPC
Shri S.K.Mishra, NTPC
Shri Tajinder Gupta, NTPC
Shri M.Saxena, NTPC
Shri Sameer Aggarwal, NTPC
Shri Vivake Kumar, NTPC
Shri G.K.Dua, NTPC
Shri Manish Garg, UPPCL
Shri Bharat Sharma, NDPL

This petition has been filed by the petitioner, NTPC for approval of tariff for National Capital Thermal Power Station, Stage-I (840 MW) for the period from 1.4.2009 to 31.3.2014 (hereinafter referred to as "the generating station") for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 regulations").

2. The representative of the petitioner submitted that the capital expenditure of different nature is incurred for the efficient operation of the generating station during its life time and no generating station could operate on a sustainable basis to achieve the level of performance specified by the Commission without incurring the capital expenditure from time to time. He submitted that the additional expenditure incurred from time to time towards replacement/refurbishment of old assets was necessary to maintain the higher level of performance and in the interest of the public. The representative further submitted that the additional expenditure claimed by the

petitioner, in addition to the expenditure covered under Regulations 9(1), 9(2) and 19(e) of the 2009 regulations may be permitted by the Commission, subject to prudence check, as envisaged under Regulations 5 and 6 of the 2009 regulations. The representative added that the additional information sought for by the Commission had been filed and copy served on the respondents.

2. The representative of the respondent UPPCL prayed that it may be granted some time to file its reply in the matter.

3. The Commission accepted the prayer and directed the respondent UPPCL to file its reply, with copy to the petitioner, latest by 13.4.2010. Rejoinder, if any, by 22.4.2010.

4. Petition to be re-notified for hearing on 6.5.2010.

Sd/-
(T.Rout)
Joint Chief (Law)